

**NOTIFICATIONS ISSUED UNDER ESSENTIAL
COMMODITIES ACT**

Shri A. M. Thomas: I beg to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of each of the following Notifications:

- (i) G.S.R. No. 1377 dated the 10th December, 1959, containing the Delhi (Guest Control) Order, 1959.
- (ii) G.S.R. No. 1378 dated the 10th December, 1959, containing the Delhi Rice (Export Control) Order, 1959.
- (iii) G.S.R. No. 1369 dated the 12th December, 1959. [Placed in Library, See No. LT-1833/59].

**ANNUAL REPORTS OF INDIAN AIRLINES
CORPORATION AND AIR INDIA INTERNA-
TIONAL CORPORATION**

The Deputy Minister of Civil Aviation (Shri Mohiuddin): I beg to lay on the Table, under sub-section (2) of Section 37 of the Air Corporations Act, 1953, a copy of each of the following reports:

- (i) Annual Report of the Indian Airlines Corporation for the year 1958-59. (Placed in Library, See No. LT-1815/59).
- (ii) Annual Report of the Air-India International Corporation for the year 1958-59. (Placed in Library, See No. LT-1816/59).

**AGREEMENT BETWEEN AIR INDIA INTER-
NATIONAL AND SEABOARD AND WESTERN
AIRLINES OF USA**

Shri Mohiuddin: I beg to lay on the Table a statement regarding the revision and extension of the Agreement between the Air-India International Corporation and the Seaboard and Western Airlines of the U.S.A. for the operation of a cargo service between India and the United Kingdom, from 31st March, 1960, to 31st

August, 1960. (Placed in Library, See No. LT-1834/59).

Shrimati Renu Chakravarty (Basirhat): Sir, on this document I want to point out one thing. It has taken months even for this particular document to be laid on the Table of the House. Already we find that another agreement is about to take place, the agreement between us and the BOAC. Everything is late, and it is just post-mortem when such documents are laid a month after the whole matter is finalised. These are departures from the policy enunciated in the Schedule to the Industrial policy Resolution and yet these things are laid on the Table months after the thing has happened. We read in the newspapers that another agreement is being entered into with the BOAC and we do not know when such documents will be placed on the Table of the House.

Shri Mohiuddin: There was a half an hour discussion on the floor of this House on the agreement between the AIL and the Seaboard and Western Airlines for the operation of a cargo service between India and other countries. This statement arises out of the fact that at that time I had stated that the agreement was only for 18 months, but on account of certain reasons, the period had been extended by six months. That is why I wanted to inform the House of it and placed the Statement on the Table of the House.

Mr. Speaker: The Point is this. When was this agreement to extend the period by six months entered into actually? I would like hon. Ministers to see that as soon as an agreement is entered into, a copy of it may be placed on the Table of the House. Then, whatever action the House thinks proper can be taken, and except for unavoidable delays, every avoidable delay ought to be avoided. When was this agreement made?

Shri Mohiuddin: Government approved of this agreement only re-

cently, last month or so, and we have come to the House and placed the Statement on the Table of the House as early as we could.

Mr. Speaker: The point made by Shrimati Renu Chakravartty was this. We are adjourning tomorrow, and if the hon. Members of this House want to express their opinion on the extension of this period—whether it is proper or not—they have no time now and by the time the House meets again two months or so will be over. Therefore, it is not right. I would advise the hon. Ministers that as soon as an agreement is entered into, it may be placed on the Table as soon as it is made. We have not evolved a practice of coming to this House and taking its opinion before an agreement is entered into. What is done is, after the agreement is entered into, as early as possible, a copy of the agreement is placed on the Table of the House. It ought to be placed on the Table as soon as possible, so as to give an opportunity to the House to express its opinion. Possibly, the agreement may require modification. If it is not laid on the Table soon and if the House is not kept informed immediately and an opportunity to know it is not given, when are they to have an opportunity? Therefore, informing the House today is as good as informing the House only when we meet again in February. Hon. Ministers should take note that as soon as an agreement is entered into, it must be placed on the Table, of the House, and the House must always have a reasonable opportunity to discuss that matter if it so likes. That must be the object.

Shrimati Renu Chakravartty: This particular agreement which has been actually entered into is in respect of the main Schedule of the Industrial Policy Resolution and we have not had the opportunity to debate it. We read in the papers that a new agreement is being made with the BOAC, and therefore, this is very important

12.48 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

- (i) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 8) Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 15th December, 1959, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th December, 1959, agreed without any amendment to the Indian Statistical Institute Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 14th December, 1959".

12.49 hrs.

PRESIDENT'S ASSENT TO BILL

Secretary: Sir, I lay on the table the Kerala Appropriation (No. 2) Bill, 1959 passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 14th December, 1959.